

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SRI LAKSHMI NARASIMHA
SPINNING MILLS (INDIA) PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sri Lakshmi Narasimha Spinning Mills (India) Private Limited
2.	Date of incorporation of corporate debtor	19.12.2005
3.	Authority under which corporate debtor is incorporated / registered	ROC Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111AP2005PTC048489
5.	Address of the registered office and principal office (if any) of corporate debtor	63/2, Simhapuri Estate, Mahalaxmipuram Etukur Road, Guntur, Andhra Pradesh, India, 522003
6.	Insolvency commencement date in respect of corporate debtor	08.06.2026 (The copy of order dated 08.06.2026 was received by RP on 19.06.2026)
7.	Estimated date of closure of insolvency resolution process	05.12.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ranjan Chakraborti IBBI/IPA-002/IP-N00541/2017-2018/11618
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1/22, Second Floor, Asaf Ali Road, New Delhi, National Capital Territory of Delhi, 110002 E-mail ld-ranjanns@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	17D/522, Konark, Vasundhara, Ghaziabad (NCR), U.P-201012. E-mail ID- cirp.sln.spinningmill@gmail.com
11.	Last date for submission of claims	03.07.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as on date.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as on date.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sri Lakshmi Narasimha Spinning Mills (India) Private Limited on 08.06.2026 (The copy of order was received by RP on 19.06.2026).



The creditors of Sri Lakshmi Narasimha Spinning Mills (India) Private Limited, are hereby called upon to submit their claims with proof on or before 03.07.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Ranjan Chakraborti
Date and Place: : 20.06.2026 , Delhi



Yoga Brings Mental and Spiritual Peace: Machilipatnam Municipal Commissioner Bapiraju



Machilipatnam, June 19 Machilipatnam Municipal Commissioner C.H. Bapiraju urged people to practice yoga regularly and safeguard their health. On Friday, as part of the celebrations for the International Day of Yoga, he, along with Krishna District Collector D.K. Balaji's father Krishnaya Shetty, flagged off a yoga bike rally organized by the AP Yoga Sabha from the Walkers Association Hall in Gandhinagar. The rally passed through several parts of the town, including Lakshmi Talkies Center, Bus Stand, and Koneru Center, before reaching the Shankara Matha Yoga Ashram in Godugupeta. From there, it continued to the Divya Yoga Mandir in

Chintakuntapalem. Around 100 yoga practitioners enthusiastically participated in the rally, spreading awareness about the benefits of yoga through slogans and public outreach activities along the town's streets. Speaking on the occasion, Commissioner Bapiraju said that yoga offers numerous health benefits and helps achieve mental and spiritual peace. He noted that regular yoga practice can naturally help manage conditions such as diabetes, high blood pressure, joint pain, asthma, and several other ailments without incurring any expenses, enabling people to lead healthier lives. He further informed that the AP Yoga Sabha is conducting free yoga training

sessions every day from 5:30 a.m. to 7:00 a.m. at five centers in Machilipatnam. He appealed to the public to make the best use of these facilities and incorporate yoga into their daily routines. Addressing the gathering, Krishnaya Shetty said that yoga had brought remarkable benefits to his life. He shared that his long-standing gastric problems had completely disappeared and that his vertigo condition had also improved significantly. He encouraged everyone to practice yoga regularly to stay free from diseases and enjoy a healthy and fulfilling life. Among those who participated in the event were Pallapothu Krishna, Ghantasala Gurunadha Babu, Mahalakshmi, Maddala Chintayya, Sheelam Ramesh, Vaddi Srinivas, Miriyala Suresh, Thammana Surya Narayana, Maturi Vijaya Bhaskar, Mrutyunjayudu, Rekha Ranjita, Rajakumari, Giri Kumari, and several others.

Control Room Set Up for NEET (UG) Re-Examination



Machilipatnam, June 19: Krishna District Collector D.K. Balaji has announced the establishment of a special control room at the District Collectorate for the smooth conduct of the NEET (UG) Re-Examination 2026. As per the directions of the Andhra Pradesh Higher Education Department, the NEET (UG) Re-Examination will be conducted on June 21 from 2:00 p.m. to 5:15 p.m. at two examination centres in the district.

To monitor the examination process and address any issues that may arise, a district-level control room will function at the Collectorate on June 20 and June 21. The control room can be reached at 08672-252399. The control room will be operational from 9:00 a.m. to 5:00 p.m. on June 20 and from 7:00 a.m. to 5:00 p.m. on June 21. The Collector advised candidates, parents, and concerned authorities to contact the control room for any information, assistance, examination-related issues, or emergency situations connected with the NEET (UG) Re-Examination.

Government Hospital Taking Steps to Enhance Patient Care: Superintendent Dr. Leela Prasad

Machilipatnam, June 20: Superintendent Dr. Leela Prasad has said that several measures are being implemented to further improve medical services at the Government Hospital in Machilipatnam with the guidance and support of Minister Kollu Ravindra, MP Vallabhaneni Balashowry, and District Collector D.K. Balaji. Addressing a press conference on Friday, Dr. Leela Prasad stated that the hospital receives around 1,200 patients daily, with more than 30,000 patients availing medical services every month. He said that approximately 500 major surgeries and 1,000 to 1,500 minor surgeries are performed every month. He noted that



Minister Kollu Ravindra has been giving special attention to the hospital's development, patient amenities, and maintenance of cleanliness. Based on the suggestions of MP Balashowry and Collector D.K. Balaji, several improvement initiatives are being undertaken to upgrade healthcare facilities and enhance patient services. Dr. Leela Prasad emphasized that providing quality healthcare

services to the public remains the hospital's primary objective. He made it clear that negligence towards patients would not be tolerated under any circumstances. The Superintendent further stated that special focus is being placed on sanitation, cleanliness, and patient comfort, ensuring that people visiting the hospital receive better treatment and a more patient-friendly environment.

We Are Implementing Every Promise Made by the State Government

- Ministers Vasamsetti Subhash and Kollu Ravindra - Coalition Government Celebrates Two Years of Governance in Krishna District



Machilipatnam, June 19 (Skyline Daily) The Andhra Pradesh government is fulfilling every promise made to the people while ensuring balanced progress in welfare, development, and employment generation, Ministers Vasamsetti Subhash and Kollu Ravindra said at the district-level celebrations marking two years of the coalition government's rule.

The event, titled "Two Years of Trust - Development and Welfare," was held at Suma Convention Hall near Sultanagar in Machilipatnam on Thursday. Several ministers, legislators, senior officials, and public representatives attended and highlighted the government's achievements over the past two years. Addressing the gathering, Labour and Industries Minister and Krishna District In-charge Minister Vasamsetti Subhash said the government, under the leadership of Chief Minister N. Chandrababu Naidu, is committed to transforming Krishna district into a model district through equal emphasis on development and welfare. He noted that under the A n n a d a t a Sukhibhava-PM Kisan scheme, investment assistance of Rs. 252.94 crore had been provided to 1.33 lakh farmer families in the district. The government has also distributed 29 Kisan drones on subsidy, promoted natural farming, supported horticulture farmers, cleared pending dues of oil palm growers, and encouraged alternative crops such as dragon fruit, mushrooms, and

pineapple. The minister highlighted several initiatives in livestock development, fisheries, education, healthcare, housing, and women's empowerment. He said over 13,000 fishing families received financial assistance during the fishing ban period, while the Machilipatnam Fishing Harbour project is progressing rapidly. In the industrial sector, 8,826 MSME units were established over the last two years, creating employment opportunities for nearly 30,000 people. Subhash further stated that 1,203 teacher posts were filled through the Mega DSC recruitment drive and that nearly 1.98 lakh students benefited under the "Talliki Vandanam" scheme. He also noted that 2.30 lakh beneficiaries receive pensions under the NTR Bharosa scheme every month and that over 1.27 lakh land ownership documents have been distributed to resolve land-related issues. Speaking at the event, Mines and Excise Minister Kollu Ravindra said the coalition government is prioritizing welfare, infrastructure development, investment promotion, and employment generation. He highlighted schemes such as pensions, free LPG cylinders, welfare measures for fishermen, weavers, auto drivers, and other sections of society. He also expressed confidence that the completion of the Machilipatnam Port would significantly boost industrial growth and employment in the district. Krishna District Collector D.K. Balaji said the

administration had successfully overcome several challenges during the past two years and implemented welfare and development programs effectively. He pointed out that despite severe Krishna River floods, coordinated efforts ensured zero loss of human life. The district administration also implemented record paddy procurement operations, ensuring that farmers received payments within 24 hours of selling their produce. Machilipatnam MP Vallabhaneni Balashowry said the long-pending Machilipatnam Port project is being executed on a war footing and is expected to become operational within a year. He added that Rs. 575 crore had been secured for approach road construction and that industrial development around the port would create thousands of jobs. During the event, a cheque worth Rs.2,975 crore was handed over to women's self-help groups under various financial assistance programs benefiting 2.52 lakh members across 29,275 DWCRA groups. Ministers and officials also visited exhibition stalls showcasing government welfare schemes, self-help group products, renewable energy initiatives, and public service programs. The speakers unanimously emphasized that the coalition government would continue accelerating development while strengthening welfare measures to meet the aspirations of the people and ensure sustainable growth across Krishna district and Andhra Pradesh.

Youth Dies by Suicide in Machilipatnam



Machilipatnam, June 19 (Skyline Daily) The suicide of a young man from Edepalli in Machilipatnam has cast a shadow of grief over the locality. According to information provided by family members and local residents, Sheikh Asif (25) was working as an AC mechanic in Machilipatnam. He was found dead after allegedly hanging himself at his residence on Thursday. The exact circumstances surrounding the incident are yet to be ascertained. Upon receiving information, police rushed to the spot, took custody of the body, and shifted it to the District Government Hospital for post-mortem examination. A case has been registered, and an investigation has been launched. The sudden death of the young man has left his family members and relatives devastated. Police are probing all possible angles to determine the reasons that led to the incident.

Rule of Law in AP Replaced by Political Vendetta, Police Excesses: Margani Bharat



Rajahmundry, June 19 (Skyline Daily) Former Rajahmundry MP and YSRC National Spokesperson Margani Bharat launched a scathing attack on the coalition government, stating that Andhra Pradesh has descended into "Jungle Raj," where police excesses and political vendetta have replaced the rule of law. Speaking at the YSRC office in Rajahmundry, he said the custodial death of Jana Sena supporter Gade Sai Krishna and the suicide of Dalit youth Kranthi Kumar after recording a selfie video blaming the same police officer reflect the alarming collapse of law and order. He questioned why Chief Minister

Chandrababu Naidu and Deputy Chief Minister Pawan Kalyan remained silent until YS Jagan Mohan Reddy visited the victim's family and demanded justice. Margani Bharat said the government has failed to protect ordinary citizens while shielding those responsible for police excesses. He criticized attempts to dilute the Sai Krishna case and said if even supporters of the ruling alliance face such treatment, the plight of opposition workers can only be imagined. He further condemned the government's focus on diversionary politics while issues such as missing children, public safety, and custodial abuse remain unresolved.

The former MP also alleged that YSRC leaders are being subjected to illegal preventive detention and politically motivated cases while gambling dens, illegal activities, and organized crime flourish unchecked. Referring to Rajahmundry's 112-year-old Innespeta Cooperative Bank, he warned that efforts to shift it under the MACS Act could jeopardize Rs. 140 crore in public deposits and remove regulatory safeguards, paving the way for its capture by vested interests. Margani Bharat demanded an immediate investigation into the Vijayawada custodial death and Kranthi Kumar's suicide, withdrawal of the PD Act imposed on YSRC BC Cell leader Sitarama Krishna, and abandonment of plans to alter the legal status of the Innespeta Cooperative Bank. He warned that YSRC would launch statewide public protests if these issues were ignored.

YS Jagan Demands CBI Inquiry into Sai Krishna's Custodial Death

Rajahmundry, June 19 (Skyline Daily) Strongly responding to the custodial death of Gade Sai Krishna at Krishna Lanka Police Station, AP former CM YS Jagan Mohan Reddy demanded a CBI inquiry into the brutal killing of a civilian by AP government and sought strict action against all those responsible. YS Jagan alleged that the case involved not only the suspended Circle Inspector but also senior police officials, including the Vijayawada Police Commissioner and the State DGP. YS Jagan visited the residence of Sai Krishna in Krishna Lanka and consoled his mother, Gade Vijayalakshmi, and other family members. Speaking to the media later, YS Jagan said the incident had exposed the alarming state of law and order in Andhra Pradesh. YS Jagan said Sai Krishna was taken into police custody on May 9, following which his mother repeatedly visited the police station seeking information about her son. YS Jagan said that instead of helping her, police officials allegedly mocked her and asked her to garland her son's photograph. Despite written complaints being submitted to senior police officials, no action was taken, YS Jagan said. YS Jagan also took exception to attempts to portray Sai Krishna as a mafia don or rowdy after his death. Referring to concerns raised by his relatives, he said Sai Krishna was working as a gig worker to earn a livelihood and questioned why a person allegedly involved in serious criminal activities would need to do such work. YS Jagan said the family approached the High



Court by filing a Habeas Corpus petition after suspecting foul play. Only after legal intervention and public pressure did the authorities acknowledge the custodial death and suspend the Krishna Lanka CI, YS Jagan said. Drawing attention to another incident, YS Jagan said Kranthi Kumar had died by suicide in May after allegedly facing repeated harassment from the same police officer. YS Jagan questioned how two young men could lose their lives within a month under the jurisdiction of the same police station and officer. YS Jagan said suspension alone was not enough and demanded murder charges against all those involved. YS Jagan alleged that the CI could not be made the sole scapegoat and claimed that officials at various levels had failed to act despite complaints and warning signs. Demanding a CBI probe, YS Jagan said only an independent investigation could reveal the full truth, identify everyone involved, and establish accountability. YS Jagan assured Sai Krishna's family and other affected families that YSRC would extend full support in their legal fight for justice.

FORM A PUBLIC ANNOUNCEMENT	
[(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)]	
FOR THE ATTENTION OF THE CREDITORS OF SRI LAKSHMI NARASIMHA SPINNING MILLS (INDIA) PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Sri Lakshmi Narasimha Spinning Mills (India) Private Limited
2. Date of incorporation of corporate debtor	19.12.2005
3. Authority under which corporate debtor is incorporated / registered	ROC Vijayawada
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111AP2005PTC048489
5. Address of the registered office and principal office (if any) of corporate debtor	63/2, Simhapuri Estate, Mahalakshipuram Etukur Road, Guntur, Andhra Pradesh, India, 522003
6. Insolvency commencement date in respect of corporate debtor	08.06.2026 (The copy of order dated 08.06.2026 was received by RP on 19.06.2026)
7. Estimated date of closure of insolvency resolution process	05.12.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ranjan Chakraborti IBBI/IPA-002/IP-N00541/2017-2018/11618
9. Address and e-mail of the interim resolution professional, as registered with the Board	1/22, Second Floor, Asaf Ali Road, New Delhi, National Capital Territory of Delhi, 110002 E-mail ID: ranjans@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	17D/522, Konark, Vasundhara, Ghaziabad (NCR), U.P. - 201012 E-mail ID: cirp.sln.spinningmill@gmail.com
11. Last date for submission of claims	03.07.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as on date.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as on date.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sri Lakshmi Narasimha Spinning Mills (India) Private Limited on 08.06.2026 (The copy of order was received by RP on 19.06.2026). The creditors of Sri Lakshmi Narasimha Spinning Mills (India) Private Limited, are hereby called upon to submit their claims with proof on or before 03.07.2026 to the interim resolution professional at the address mentioned against entry No. 10.	
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.	
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA.	
Submission of false or misleading proofs of claim shall attract penalties.	
Name and Signature of Interim Resolution Professional : Ranjan Chakraborti	
Date and Place : 20.06.2026, Delhi	

పెంచిన పామ్ కాటేస్ట్రోఫీ : పాక్ పరిస్థితిపై భారత్ చురకలు



అంతర్జాతీయ వేదికగా భారత్ ను నిందించేందుకు ప్రయత్నించిన పాకిస్తాన్ మరోసారి భంగపడింది. ఐక్యరాజ్య సమితి సమావేశంలో జమ్మూకశ్మీర్ పై ప్రేరేపనలు చేసిన దాయాదికి మన దేశం గట్టిగా బుద్ధి చెప్పింది. స్వార్థ ప్రయోజనాల కోసం అరాచక శక్తులను పెంచి పోషించిన పాక్ (గ్రానిఅర్బుఅ). ఇప్పుడు వాటి కాటుక బలవంతో దుయ్యబట్టింది. ఈ సందర్భంగా సింధూ జిల్లా ఒప్పందం రద్దును భారత్ ప్రస్తావించింది. ఉగ్రవాదానికి మద్దతిచ్చే దేశం.. సద్భావన, స్వేచ్ఛతో కలిగి ప్రయోజనాలను పొందలేదని పేర్కొంది. ఐక్యరాజ్య సమితి మానవహక్కుల సమావేశంలో పాకిస్తాన్ ప్రతినిధి మాట్లాడుతూ

జమ్మూకశ్మీర్ అంశాన్ని లేవనెత్తారు. దీనికి ఐరాసలోని భారత ప్రతినిధి అనుపమా సింగ్ స్పందిస్తూ.. దాదాదిపై నిప్పులు చెరిగారు. “జమ్మూకశ్మీర్ ఇప్పటికీ, ఎప్పటికీ భారత్ లో అంతర్భాగమే. ఇక్కడ పరిష్కారం కాని సమస్య ఏదైనా ఉందంటే.. ఆది భారత భూభాగాలను పాక్ ఆక్రమించుకోవడం (పీవీకేను ఉద్దేశిస్తూ), వాటిని తిరిగి ఇవ్వకపోవడమే..! ఈ భూభాగాల్లో కొన్ని దశాబ్దాలుగా సైనిక బలగాల అక్రమాలు చేపట్టేసినట్లున్నాయి. కనీస స్వేచ్ఛకు నోచుకోక అక్కడి ప్రజలు బుద్ధి, క్రూరత్వాన్ని ఎదుర్కొంటున్నారు. ఇటీవల రావల్కోట్ లో జరిగిన విషాదం.. పాక్ దారుణాలకు నిలువెత్తు సాక్ష్యం. ఉగ్రవాదులకు ఆశ్రయం ఇవ్వడం, వారికి శిక్షణ ఇవ్వడాన్ని ఆ దేశ రక్షణ మంత్రి తమ ప్రభుత్వవిధానంగా చెబుతారు. అలాంటి దేశం.. ఇప్పుడు తాము ఉగ్రవాద బాధితులమని వాపోవడం హాస్యాస్పదం. తమ స్వార్థ ప్రయోజనాల కోసం పాక్ అరాచక శక్తులను పెంచి పోషించింది. ఇప్పుడు అవి తిరిగి ఆ దేశాన్నే కాటేస్తున్నాయి” అని అనుపమా సింగ్ ఎద్దేవా చేశారు. ఇటీవల పీవీకేలోని రావల్కోట్ లో అందోళనకారులను పాక్ అణచివేసే క్రమంలో అనేకమంది ప్రాణాలు కోల్పోయిన సంగతి తెలిసిందే.

ఆ ఒప్పందానికి కాలం చెల్లింది..
ఈ సందర్భంగా పహల్గా ఉగ్రవాది తర్వాత పాకిస్తాన్ లో భారత్ రద్దు చేసుకున్న సింధూ జిల్లా ఒప్పందం గురించి కూడా అనుపమా ప్రస్తావించారు. “ఈ ఒప్పందం మూ వైఖరిలో అందరికీ తెలుసు. విధానపరమైన సాధనంగా ఉగ్రవాదాన్ని ఎగమతి చేసే ఒక దేశం.. సద్భావన, స్వేచ్ఛార్థక సంబంధాలపై లభించే ప్రయోజనాలను కోరడం విషాదం. సింధూ జిల్లా ఒప్పందానికి కాలం చెల్లింది. ఇందులో ఎలాంటి మార్పు ఉండదు” అని భారత ప్రతినిధి స్పష్టంచేశారు.

సీబీఎస్ఈ పోర్టల్ పై లక్షకు పైగా సైబర్ దాడి యత్నాలు

దిల్లీ: సీబీఎస్ఈ విద్యార్థుల రీవాల్యూయేషన్ దరఖాస్తుల ప్రక్రియ కొనసాగుతోంది. ఈ క్రమంలో తమ పోర్టల్ పై సైబర్ దాడి యత్నాలు జరిగాయని సీబీఎస్ఈ బోర్డు వెల్లడించింది. మధ్యాహ్నం 3 గంటల సమయంలో 16 వేల మంది విద్యార్థులు రీవాల్యూయేషన్ దరఖాస్తు చేసుకున్నట్లు తెలిపింది. ఈ సమయంలోనే కొందరు డిస్యూల్డ్-ఆఫ్-సర్వీస్ అనే విధానంతో దాడికి ప్రయత్నించారని, దీని వల్ల రెండు నిమిషాల వ్యవధిలోనే పోర్టల్ లో లాగిన్ అవ్వడానికి దాదాపు 15 లక్షల మంది ప్రయత్నించారని తెలిపింది. పైకెళ్లలేక అసధికారకంగా



సీబీఎస్ఈ 12వ తరగతిలో కొత్తగా ప్రవేశపెట్టిన ఆన్లైన్ మార్కింగ్ (ఓఎన్ఎం) పద్ధతి కారణంగా తమ సమాధాన పత్రాలు తారుమారయ్యాయంటూ కొందరు విద్యార్థులు అందోళనలు వ్యక్తం చేసిన సంగతి తెలిసిందే దీనిపై స్పందించిన బోర్డు విద్యార్థులకు జవాబు పత్రాల స్కానింగ్ కాపీలను అందిస్తామని, వాటిని సరిచూసుకొని రీవాల్యూయేషన్ కు దరఖాస్తు చేసుకోవచ్చని సూచించింది. ఈ రీవాల్యూయేషన్ కోసం విద్యార్థులు

దరఖాస్తు చేసుకునే పోర్టల్ పైనే తాజాగా సైబర్ దాడి జరిగినట్లు సీబీఎస్ఈ వెల్లడించింది. డిస్యూల్డ్-ఆఫ్-సర్వీస్ అంటే? : ఇదే మాల్వేర్. ఇందులో సైబర్ దుండగులు ఒకటి లేదా పలు కంప్యూటర్ల నుంచి ఏదైనా వెబ్ సైట్ కు వచ్చేందుకు యత్నిస్తారు. ఈ మాల్వేర్ ఒకసారిగా లాగిన్ చేసిన వెబ్ సైట్ ను లక్షలమంది యాక్సెస్ చేసేందుకు వస్తున్నట్లుగా చూపుతుంది. దీంతో లాగిన్ చేసిన వెబ్ సైట్ అంత ట్రాఫిక్ అందుకోలేక ఆ సర్వర్ నిలిచిపోతుంది. అయితే సీబీఎస్ఈ ఈ దాడులను సమర్థంగా అడ్డుకుంది.

మే నెలలో పాకిస్తాన్ లో 27 శాతం పెరిగిన ఉగ్రవాద దాడులు

ఇస్లామాబాద్ : ఏప్రిల్ నెల కంటే మే నెలలో పాకిస్తాన్ ఉగ్రవాద ప్రేరేపిత హింస 27 శాతం పెరిగిందని తాజాగా ఢిల్లీకి ట్యాంక్ నివేదిక వెల్లడించింది. కొద్దికాలం పాటు సాఫ్ట్ క్షీణిత తర్వాత, మే నెలలో మిలిటెంట్, ఉగ్రవాద గ్రూపులు తిరిగి పుంజుకున్నాయని పాకిస్తాన్ ఇన్ స్టిట్యూట్ ఫర్ కాన్ఫ్లిక్ట్ అండ్ సెక్యూరిటీ స్టడీస్ (పిఐసీఎస్ఎస్) సోమవారం విడుదల చేసిన నెలవారీ భద్రతా అంచనా నివేదిక పేర్కొంది. ఈ నివేదిక ప్రకారం ఒక్క మే నెలలోనే 128 ఉగ్రదాడులు జరిగాయి. ఏప్రిల్ లో 101 దాడులు జరిగాయి. దీంతో ఏప్రిల్ నెలకన్నా.. మే నెలలో జరిగిన ఉగ్రదాడులు 27 శాతం మేర పెరిగాయని ఈ నివేదిక తెలిపింది. ఈ దాడుల వల్ల మేలో 71 మంది పౌరులు, 68 భద్రతా సిబ్బంది, శాంతి కమిటీలకు చెందిన ఆరుగురు మృతి చెందారు. ఇక 147 మంది పౌరులు, 35 మంది భద్రతా సిబ్బంది, ముగ్గురు శాంతి కమిటీ సభ్యులు గాయపడ్డారు. ఏప్రిల్ నెలలో పోలిస్ మే నెలలో పౌరులు అత్యధిక మంది మృతి చెందారు. ఏప్రిల్ లో 37 మంది చనిపోయే.. మే నెలలో 71 మంది.. సుమారు 92 శాతం మేర పౌరుల మరణాల రేటు పెరిగింది. ఇక భద్రతా సిబ్బంది ఏప్రిల్ లో 28గా ఉంటే.. మేకి 68 మంది మృతి చెందారు. వీరి మరణాల రేటు 143 శాతం పెరిగింది. పాకిస్తాన్ లో మే నెలలో ఆరు ఆత్యాహుతి దాడుల ఘటనలు చోటుచేసుకున్నాయి. ఈ దాడుల్లో 34 మంది సెక్యూరిటీ సిబ్బంది, 9 మంది పౌరులు మృతి చెందారు. ఈ ఏడాది మార్చి- ఏప్రిల్ నెలల్లో ఒక్కొక్కటి మాత్రమే నమోదైంది. దీనివల్ల చూస్తే ఉగ్రవాద గ్రూపులు పొల్లడే ఆత్యాహుతి దాడులు కూడా పెరిగాయని అర్థమౌతుంది. ప్రత్యేకించి ఉగ్రదాడుల్లో బలూచిస్తాన్ లోనే అత్యధికంగా ఉగ్రదాడులు జరిగాయి. ఏప్రిల్ నెలలో 34 దాడులు జరిగితే.. మే



నెల్లో ఈ పోలిస్ లో 71 ఉగ్రదాడులు జరిగాయి. క్రితం నెలలో పోలిస్ లో 109 శాతం పెరుగుదల నమోదైందని ఈ నివేదిక వెల్లడించింది. బలూచిస్తాన్ లో కిద్నాప్ లు కూడా ఎక్కువగా జరుగుతాయి. దేశవ్యాప్తంగా కిద్నాప్ ల సంఖ్య 54 అయితే.. ఒక్క బలూచిస్తాన్ లోనే 52కి చేరడం గమనార్హం. పాకిస్తాన్లో ఉగ్రవాద కార్యకలాపాలు పెరిగినప్పటికీ.. భద్రతా దళాలు యాంటీ టెర్రరిజం అపరేషన్స్ ని ముమ్మరం చేశాయి. పిఐసీఎస్ఎస్ నివేదిక ప్రకారం భద్రతా దళాలు తీవ్రవాదుల్ని 270 మందిని చంపాయి. 15 మందిని అరెస్టు చేశాయి. హతమైన వారిలో ఫలా జిల్లాలో 128, ఖైబర్ ఫంక్టున్ ఖ్వా 62, బలూచిస్తాన్ 71, ఒకరు పంజాబ్ ప్రావిన్స్ లో ఉన్నారు.

శత్రువులపై కందిరిగల దండు రూ.5లక్షల కోట్లతో డ్రోన్లు సిద్ధం చేస్తున్న అమెరికా

ఇరాన్ తో యుద్ధంలో డ్రోన్ల తాకిడికి ఎదురుదెబ్బలు తిన్న అమెరికా ఇప్పుడు దిద్దుబాటు చర్యలు చేపట్టింది. తన అమ్ములపొదిలో భారీఎత్తున చౌకబారు డ్రోన్లను చేర్చేందుకు రంగం సిద్ధం చేస్తోంది. ఇంకోసం ఏకంగా రూ.5 లక్షల కోట్ల వరకు వెచ్చించనున్నట్లు ఆ దేశ మీడియా కథనంలో పేర్కొంది. ఈ క్రమంలో వివిధ కంపెనీలు, డ్రోన్ రేసర్లు ప్రారంభించిన స్టార్టప్ లకు నిధులు సమకూర్చడంపై దృష్టిపెట్టింది. దీంతోపాటు పెంటాగన్ కు అవసరమైన డ్రోన్ల తయారుచేసే సంస్థలను ఎంపిక చేసేందుకు పోటీ పెట్టింది. దీనికి ‘డ్రోన్ డామినెన్స్’ అనే పేరును ఖరారు చేసింది. ఈ పోటీ ద్వారా కంపెనీలకు 1.1 బిలియన్ డాలర్లు సమకూర్చి 3,00,000 డ్రోన్లను తయారుచేయిస్తోంది. కాల్ ఫోర్స్ లో ఉందిన నీరోస్ కంపెనీ, ట్రిటన్ కంపెనీలకు చెందిన స్ట్రెక్ట్ డ్రోన్ ఈ రకం డ్రోన్ల తయారీ రేసులో ముందంజలో ఉంది.



ఇప్పటివరకు పెంటాగన్ మొదలుపెట్టిన పోటీల్లో పరిక్షించిన డ్రోన్ల ఒక్కొక్కటి సుమారు 5,000 డాలర్ల మాత్రమే. యుద్ధంలో వీటిని కోల్పోయిన పెద్దగా నష్టం ఉండకుండా చూసుకోవాలి. ఈ పోటీలకు వచ్చిన డ్రోన్లను సైనిక సిబ్బంది వాస్తవ యుద్ధ రంగ పరిస్థితులకు అనుగుణంగా పరిక్షిస్తున్నారు. ఈ క్రమంలో

సుదూర లక్ష్యాలు, నిర్మాణాల్లో ఉండే టార్గెట్లపై ప్రయోగించారు. ఇప్పటివరకు జరిగిన తొలిరౌండ్ లో 26 కంపెనీలు పోటీపడగా, గ్రీటన్ కు చెందిన స్ట్రెక్ట్ విజేతగా నిలిచింది. దీనికి ఈ కంపెనీకి 2,500 డ్రోన్ల తయారీకి ఆర్డర్ లభించింది.

భారత్ కు అమెరికా పాక్..

పాక్ లో పిఒకే భాగమేనంటూ వక్రీకరణ



సూఫీల్లీ, వాషింగ్టన్ : ఇండో-పసిఫిక్ ప్రాంతంలో భారత్ తమకు కీలకమైన పూర్వోక్త భాగస్వామి అని ఒకప్పుడు చాటిచెప్పిన అమెరికా.. ఇప్పుడు గట్టి పాకిస్తాన్. ఈ ప్రాంతంలో పనిచేసే యూఎస్ సైనిక కమాండో పేరు నుంచి ‘ఇండో’ అనే పదాన్ని తీసింది. అంతేకాదు.. భారత్ చిత్రపటాన్ని కూడా మార్చి చూపించడం వివాదాస్పదమైంది. జి-7 సదస్సులో భాగంగా అమెరికా అధ్యక్షుడు డోనాల్డ్ ట్రంప్, భారత ప్రధాని మోడీ మధ్య ద్వైపాక్షిక భేటీ జరిగిన సమయంలోనే ఈ పరిణామం చోటుచేసుకోవడం గమనార్హం. అమెరికా యుద్ధ శాఖ యూఎస్ ఇండో-పసిఫిక్ కమాండో (యూఎస్ఇండోపాక్) పేరును యూఎస్ పసిఫిక్ కమాండో (యూఎస్ పాక్) గా మార్చింది. అంటే యూఎస్ఇండో పాక్-మీలో ‘ఇండో’ అనే పదాన్ని తొలగించింది. ఇండో-పసిఫిక్ ప్రాంతంలో తన నిర్వహణలో ఉన్న భూభాగానికి సంబంధించి సైనిక కమాండో తన అధికారిక వెబ్ సైట్ లో భారతదేశానికి చెందిన చిత్రపటాన్ని తప్పగా ప్రదర్శించింది. పాక్ ఆక్రమిత కాశ్మీర్ (పిఒకే)ను పాకిస్తాన్ లో భాగంగా చూపింది. 2018లో అమెరికా రక్షణ మంత్రిగా

ఉన్న జిమ్ మాటీస్ హిందూ మహాసముద్ర ప్రాంతం యొక్క పూర్వోక్త ప్రాముఖ్యతను, పసిఫిక్ భద్రతతో దాని అనుబంధాన్ని ప్రబలింపించేలా సైనిక కమాండోకు యూఎస్ ఇండో-పసిఫిక్ కమాండో అని పేరు పెట్టారు. అమెరికాకు చెందిన చారిత్రక ‘యూఎస్ ఇండో-పసిఫిక్ కమాండో’ పేరును మళ్లీ ‘యూఎస్ పసిఫిక్ కమాండో’ గా మార్చినట్లు అమెరికా రక్షణశాఖ వెల్లడించింది. “చారిత్రక మూలాలను గౌరవించడం, పసిఫిక్ లో సేవందించే సైనికుల్లో స్ఫూర్తి పెంపొందించడం కోసం ఈ కమాండోకు పాత పేరునే కొనసాగించాలని నిర్ణయించాం” అని అమెరికా రక్షణశాఖ పేర్కొంది. ఇక, ఈ కమాండో ఎక్కడెక్కడ పనిచేస్తుందో తెలుపుతూ తమ వెబ్ సైట్ లో ఓ ఫోటోను ఉంచింది. అందులో ‘పాక్ ఆక్రమిత కాశ్మీర్’ను పాకిస్తాన్ భూభాగంగా చూపించడం వివాదానికి దారి తీసింది. యుద్ధ శాఖ ప్రకటన ప్రకారం.. యూఎస్ పాక్ ప్రాంతం అమెరికా పశ్చిమ తీర జిల్లాల నుంచి భారత పశ్చిమ సరిహద్దు వరకూ విస్తరించి ఉంది. చరిత్రలో ఉన్నదేంటి? యూఎస్ పసిఫిక్ కమాండోను 1947 జనవరి 1న నాటి అమెరికా అధ్యక్షుడు హ్యారీ ట్రూమన్ ఏర్పాటుచేశారు. అమెరికా వెస్ట్ కోస్ట్ నుంచి భారత పశ్చిమతీరం వరకూ గత ఏడు దశాబ్దాలకు పైగా ఈ కమాండో సేవందిస్తోంది. రెండో ప్రపంచయుద్ధం తర్వాత ప్రాంతీయ స్థిరత్వంలో ఈ దళం కీలక పాత్ర పోషించింది. కొరియాన్, వియత్నాం యుద్ధాల్లోనూ పనిచేసింది.

కేరళలో రాబోయే రోజుల్లో భారీ వర్షాలు ఐడి ఆరెంజ్ అల్ట్రా జారీ



సూఫీల్లీ : కేరళకు జూన్ 4వ తేదీ నాటికి నెరుగు రుతుపవనాలు వచ్చే అవకాశం ఉందని భారత వాతావరణ శాఖ అంచనా వేసింది. రుతుపవనాల రాకతో అక్కడ అతి భారీ వర్షాలు పడే అవకాశం ఉంది. దీంతో జూన్ 2 నుండి 5 వరకు పలు జిల్లాలకు ముందస్తుగా మంగళవారం ఐఎండి ఆరెంజ్ అల్ట్రా జారీ చేసింది. ఈ నేపథ్యంలో మలప్పురం, కొచ్చిన్, వయనాడ్ జిల్లాలకు ఐఎండి ఆరెంజ్ అల్ట్రా జారీ చేసింది. ఇక మిగిలిన 11 జిల్లాలకు ఎల్లో నుంచి 50 కి.మీ వేగంతో బలమైన గాలులు వీసాయని ఐఎండి అంచనా వేసింది. భారత వాతావరణ శాఖ బుధవారం నాలుగు జిల్లాలకు, గురువారం ఎనిమిది జిల్లాలకు, శుక్రవారం ఏడు జిల్లాలకు ఆరెంజ్ అల్ట్రా ప్రకటించింది. మిగిలిన జిల్లాలను ఎల్లో అల్ట్రా ప్రకటించింది. 11-2 సి.మీ మధ్యలో కురిసిన వర్షపాతాన్ని ఆరెంజ్ అల్ట్రా, 6-11 సి.మీ మధ్య కురిసిన వర్షపాతాన్ని ఎల్లో అల్ట్రాగా సూచిస్తుంది.

అల్ట్రా ప్రకటించింది. కాగా, తిరువనంతపురం, కొల్లారం మినహా దాదాపు అన్ని జిల్లాల్లోని కొన్ని ప్రాంతాల్లో మోస్తరు వర్షం, ఈదురు గాలులతో కూడిన ఉరుములతో కూడిన వర్షాలు కురుస్తాయని కూడా అంచనా వేసింది. జూన్ 2-6 మధ్య రాష్ట్రవ్యాప్తంగా విస్తారంగా వర్షం కురుస్తుంది. గంటకు 40 కి.మీ

నేను లేకపోతే జైల్లో ఉండేవాడివి.. నెతన్యాహుపై ట్రంప్ ఫైర్

వాషింగ్టన్ : ఇజ్రాయెల్ ‘నువ్వు పిచ్చివాడివి. నేను లేకుంటే నువ్వు జైల్లో ఉండేవాడివి. నేను ప్రధాని బెంజమిన్ నెతన్యాహుపై అమెరికా అధ్యక్షుడు డోనాల్డ్ ట్రంప్ ఫైర్ అయినట్లు తెలుస్తోంది. తాను లేకపోతే ఇప్పటికే జైల్లో ఉండే వాడివంటూ నెతన్యాహుపై తీవ్ర ఆగ్రహం వ్యక్తం చేసిన నట్లు సమాచారం. లెబనాన్ లోని హెజ్బోల్లాపై ఇజ్రాయెల్ సైనిక చర్యల విషయంపై నెతన్యాహును ట్రంప్ మందలించినట్లు అమెరికా అధికారిక వర్గాలను ఉటంకిస్తూ అక్కడి మీడియాలో కథనాలు వస్తున్నాయి. టీరుట్ దక్షిణ టెబ్రా లను ఖాళీ చేయాలని అక్కడి ప్రజలను ఇజ్రాయెల్ సైన్యం హెచ్చరించింది. అయితే, లెబనాన్ పై దాడులు చేస్తే అమెరికాతో చర్చల నుంచి వైదొలగిం తామని ఇరాన్ బెదిరించింది. ఈ క్రమంలో నెతన్యాహుతో ట్రంప్ ఫోన్ లో మాట్లాడారు. ఇరాన్ తో దౌత్య ప్రయత్నాలను దెబ్బ తీస్తున్నాయని, పశ్చిమాసియాలో ఉద్రిక్తతలను పెంచుతున్నాయని ట్రంప్ ఆందోళన వ్యక్తం చేశారనేది సారాంశం.

ఫారం - A ప్రజా ప్రకటన	
[భారత దీవాల మరియు దీవాల వర్గం (ఇండో-పసిఫిక్ ప్రాంతం) నియంత్రణ, 2016 లోని నియంత్రణ 6 ప్రకారం]	
శ్రీ లక్ష్మీ సరసింహా స్పిన్ మిల్స్ (ఇండియా) ప్రైవేట్ లిమిటెడ్ రుణదాతల ద్వైపాక్షిక సంబంధిత వివరాలు	
1. కార్పొరేట్ రుణదాత పేరు	శ్రీ లక్ష్మీ సరసింహా స్పిన్ మిల్స్ (ఇండియా) ప్రైవేట్ లిమిటెడ్
2. కంపెనీ స్థాపన తేదీ	19.12.2005
3. సంస్థ సమాచారం	ROC దిలాయాద్
4. కార్పొరేట్ ఐడెంటిఫికేషన్ నంబర్ / రిమిటెడ్ లయిటింగ్ ఐడెంటిఫికేషన్ నంబర్	U17111AP2005PTC048489
5. సమాచార కార్యాలయం మరియు ప్రధాన కార్యాలయం చిరునామా	6/2, సింహాద్రి ఎస్టేట్, మహాత్మా జవహర్ లాల్ నెహ్రూ, ఆంధ్రప్రదేశ్, భారత్-522003
6. దీవాల ప్రక్రియ ప్రారంభ తేదీ	08.06.2026 (08.06.2026 తేదీ ఉత్తర్వు ప్రకటన RP 19.06.2026 న స్వీకరించారు)
7. దీవాల పరిష్కార ప్రక్రియ ముగింపు అంచనా తేదీ	05.12.2026
8. తాత్కాలిక పరిష్కార నిపుణుడి (IRP) నియమించబడిన దీవాల నిపుణుడి పేరు మరియు సమాచారం	శ్రీ రంజన్ చక్రవర్తి (IRP/IRP-002/IRP-005541/2017-2018/11618)
9. వర్గం సమాచారం మరియు తాత్కాలిక నిపుణుడి చిరునామా మరియు నిపుణుడి పేరు మరియు సమాచారం	1/22, రెండవ అంతస్తు, అన్న అలీ రోడ్, న్యూ ఢిల్లీ, ఢిల్లీ శాంతి రాజధాని ప్రాంతం - 110002 (ఇ-మెయిల్: ctrip.spinningmill@gmail.com)
10. తాత్కాలిక పరిష్కార నిపుణుడికి ఉత్తర్వు ప్రకటన తేదీ మరియు తాత్కాలిక నిపుణుడి చిరునామా మరియు నిపుణుడి పేరు మరియు సమాచారం	17/02.2026. కార్పొరేట్, ముంబయి, హత్యాఖానా (NCR), తాత్కాలిక పరిష్కార నిపుణుడి పేరు మరియు సమాచారం: రంజన్ చక్రవర్తి (ఇ-మెయిల్: ctrip.spinningmill@gmail.com)
11. నిపుణుడి నియంత్రణ ప్రక్రియ తేదీ	03.07.2026
12. నిపుణుడి నియంత్రణ ప్రక్రియ తేదీ	ప్రస్తుతం వర్తించదు
13. రుణదాతల వర్గానికి అధికారిక ప్రతినిధిగా నియమించబడిన దీవాల నిపుణుడి పేరు	ప్రస్తుతం వర్తించదు
14. (A) సంబంధిత సమాచారం మరియు (B) అధికారిక ప్రతినిధి పేరు మరియు అనుబంధిత ఉన్న ఫైలు	(A) వెబ్ లింక్: https://bbi.gov.in/home/downloads (B) భారత్ దిలాయాద్: వర్తించదు

People Should Stay Alert During Thunderstorms and Lightning Strikes : SP Narasimha

(Capital Information)
Suryapet : Suryapet District Superintendent of Police (SP) Narasimha IPS has appealed to the public to remain vigilant during periods of rain accompanied by strong winds, thunder, and lightning. He warned that taking shelter under trees or staying in open areas during thunderstorms can be extremely dangerous due to the risk of lightning strikes.



According to weather department forecasts, the district is likely to experience rainy weather accompanied by gusty winds in the coming days. In a statement, the SP urged all residents to exercise caution and follow safety

measures. He particularly advised farmers, agricultural workers, and the general public to stay alert during thunderstorms, avoid standing under trees or taking shelter in old and un-

safe buildings, and closely monitor weather conditions. People should move to safe locations or return home as soon as adverse weather conditions develop. Referring to incidents that

occurred on Thursday evening, the SP stated that during heavy rain and strong winds near Vardhamanukota village in Nagaram Mandal, lightning struck a palm tree in an agricultural field.

Two residents of the same village, who had taken shelter under a nearby neem tree, were injured in the incident.

In another incident reported from Revuru village in Mellacheruvu Mandal, several goats died after being struck by lightning. Important Safety Guidelines

Never stand under trees in fields during rain and thunderstorms, especially under palm trees and neem trees.

During strong winds and lightning activity, avoid staying in open areas and immediately move to a permanent house or a safe building.

Do not go near electric wires, transformers, or metal poles during rainfall and thunderstorms.

Farmers working in fields should closely monitor weather changes and move to safer locations before conditions worsen.

SP Narasimha IPS urged everyone to follow weather warnings and safety advisories to prevent loss of life. In case of emergencies, the public should contact the local police or dial 100 for assistance.

Addl. Collector Bhaskar Rao Participates in Friday Dry Day Programme at Masaipet

(Capital Information)
Yadagirigutta : Local Bodies Additional Collector Bhaskar Rao participated in the Friday Dry Day Programme conducted at Masaipet village in Yadagirigutta Mandal on Friday.

During the programme, the Additional Collector inspected the village sanitation conditions and directed concerned officials to effectively implement the Friday Dry Day initiative every week to prevent mosquito breeding, especially with the onset of the monsoon season.

He advised residents to ensure that no water remains stagnant around their homes and to take precautions to prevent water accumulation in old containers, discarded materials, and other unused items. He also instructed officials to maintain cleanliness in the school kitchen shed and surrounding premises.

Bhaskar Rao emphasized the need to create public awareness on preventing seasonal diseases such as dengue and malaria. He directed officials to focus on sanitation management, proper garbage disposal, and regular cleaning of drainage systems in villages to safeguard public health.

The programme was attended by Medical and Health Department Officer Manohar, the MPDO, Gram Panchayat staff, ASHA workers, Anganwadi workers, and other officials.



Former Corporator Sindhu Adharsh Reddy Meets Zonal Commissioner Over Drinking Water Issues in Vidyut Nagar Colony

(Capital Information)
Cyberabad : Bharati Nagar Division (269) former corporator Sindhu Adharsh Reddy met Serilingampally Zonal Commissioner Narayan Amit and brought to his attention the persistent drinking water problems being faced by residents of Vidyut Nagar Colony.

During the meeting, she explained that Vidyut Nagar Colony, which was previously under the jurisdiction of a municipality and is now part of the GHMC limits, continues to face issues related to potable water supply. She requested the authorities to transfer the management of the colony's borewell water and Manjeera water supply systems to the Hyderabad Metropolitan Water Supply and Sewerage Board (HMWSSB), Ameenpur Circle, to ensure uninterrupted drinking water supply to



residents. Sindhu Adharsh Reddy also urged the Zonal Commissioner to coordinate with HMWSSB Executive Director Santosh and take immediate steps to resolve the issue. Officials responded positively and assured her that necessary measures would be initiated at the earliest.

In addition to the water supply concerns, she discussed several pending development works in Bharati

Nagar Division and sought speedy execution of the projects. She emphasized the need for timely completion of infrastructure works and reaffirmed her commitment to addressing public issues and ensuring better civic amenities for residents.

Officials assured that the concerns raised would be examined and appropriate action would be taken in coordination with the concerned departments.



Grand Celebration of Rahul Gandhi Birthday

(Capital Information)
Kalwakurthy : On the occasion of the birthday of senior Congress leader and Leader of the Opposition in the Lok Sabha, Rahul Gandhi, a cake-cutting ceremony was organized by the Congress party at the Kalwakurthy MLA Camp Office.

Following this, on the occasion of the birthdays of former Minister Chittaranjan Das and Municipal Councilor Mabbu Ramaraju, they were honored with shawls and cakes were cut.

The event saw the participation of : Municipal Chairperson: Brungi Ratnamala, Former Sarpanch of Kalwakurthy: Brungi Anand Kumar, Congress Party District Spokesperson: Srikanth Reddy, Congress Party Mandal President: Bal Reddy, Congress Party Town President: Pustakala Rahul, Senior Leaders: Miryala Srinivas Reddy, Bhaskar Reddy

Councillors: Sheikh Ejaz, Kudumula Chandranth Reddy, Kolloju Rajesh Kumar, Hanuma Nayak, Ramakanth Reddy, Chittari Srinivasulu, Ganesh Yadav, Putta Rajasekhar

Other Congress Leaders & Activists: Masood, Bommu Anjaneyulu, Sophi, Santu Yadav, Shiva, Lalu Nayak, Reshma Rehana, Parshapakula Shekhar, Karan, Bhaskar, Balaraj, Padakanti Venkatesh, Dunna Suresh, Shiva, and others.

PEACE OF MIND IS ACHIVED THROUGH COMPROMISE : DISTRICT CHIEF JUSTICE G. NEELIMA

(Capital Information)
Medak : National Mega Lok Adalat will be held on 20th of this month at 10 am in the jurisdiction of Medak District Court, Chairperson of District Justice Department, District Chief Justice G. Neelima said.

Speaking at a press conference organized on Friday evening, she said that all the cases that could be compromised should be settled and he should be happy. It is said that if you look at the king, you will get peace of mind.

She said that if all the cases that were brought up in the moment were resolved, both the groups could be happy and friendly. She said that if husband and wife have quarrels, they will be given counseling and their future will be better through compromise. Lok Adalat has solved about 3 thousand cases till date in Medak district. She said that the compromised cases with cases will be solved because of the mega national situation on Saturday.

Medak District First Additional Court Judge Mrs. Subavalli and District Judicial Authority Secretary Santhosh Kumar participated in this program.



MLA Gandhi, CMC Commissioner Srijana, Inspect Key Infrastructure Projects in Miyapur and Kukatpally

(Capital Information)
Serilingampally : In a move aimed at expediting major infrastructure projects, the Commissioner of the Cyberabad Municipal Corporation, Srijana along with Serilingampally MLA Arekapudi Gandhi, Zonal Commissioners, the Chief City Planner, and other senior officials, conducted an inspection of the ongoing Grade Separator works at Miyapur X Roads and Allwyn X Roads on Thursday.

During the visit, the officials reviewed the progress of construction works, assessed the status of land acquisition, and examined key issues affecting project execution. The team held detailed discussions on measures required to ensure smooth and timely completion of the projects.

The Commissioner directed concerned officials to expedite pending approvals and processes, enhance inter-departmental coordina-



tion, and accelerate the pace of work to minimize inconvenience to commuters and residents.

As part of the inspection, the officials also reviewed several other critical infrastructure projects, including the Miyapur Chowrasta Flyover and Underpass Works, road widening works near Manjeera Pipeline Road and Indu Constructions, ongoing engineering works at IDL Lake, and proposed road widening works at Kukatpally Y Junction.

Speaking on the occasion, officials reiterated the

administration's commitment to strengthening urban infrastructure and improving traffic mobility across Miyapur, Kukatpally, and surrounding areas. They emphasized that all efforts are being made to complete the projects within the stipulated timelines and deliver long-term benefits to the public.

The inspection reflects the government's continued focus on enhancing connectivity, reducing traffic congestion, and supporting the region's rapid urban growth through strategic infrastructure development.

Nakrekal MLA Veeresham distributed books to school students on Rahul's birthday

(Capital Information)
Ramannapet/Yadadri Bhuvanagiri : During the birthday celebrations of Lok Sabha opposition leaders Rahul Gandhi at the local government primary school in Ramannapet mandal center of Yadadri Bhuvanagiri district, under the aegis of Mandal Yuvajana Congress, government whip and Nakrekal MLA Vemula Veeresham distributed books and pens to the students.

Speaking on this occasion, MLA Vemula Veeresham praised the youth leader Rahul Gandhi who is constantly fighting for the problems of the people of the country and is supporting the preservation of democracy. MLA Veeresham planted saplings in Ramannapet mandal center as part



of the Vana Mahotsava programme.

District Congress party secretary kothapally Abraham Kumar, Ramannapet Mandal Congress President Punna Jaganmohan, Market Committee Vice President Sirigreddy Mallareddy, Congress Party senior leaders, Gangula Venkatarajeddy, Jinukula Prabhakar, Patta Venkat Reddy, former MPTCs MD. Rehan, Salu-veru Ashok, Vanam Shekhar,

single window chairman nandyala bhiksham Reddy, local major Gram Panchayat sarpanch gharka Satyanarayan, Town Congress President MD. Jameeruddin, Ramannapet Cotton Cooperative Society President Zilla Venkatesh, MD Akram, keshavadasu venkatesam, Yuvajana Congress Mandal President Batte Santhosh Kumar, women wing leaders, activists and fans participated in large numbers.



11-Year-Old Found Driving Luxury Car on Hyderabad ORR; Father Booked

(Capital Information)
Hyderabad : An 11-year-old boy was allegedly found driving a luxury car on the Outer Ring Road (ORR) in Hyderabad, triggering concern after a video of the incident went viral on social media.

Acting on the viral footage, Rajendranagar Police identified the vehicle owner as Abdul Hadi, a resident of Tolichowki, and took him into custody for questioning.

Police registered a case against Abdul Hadi under relevant provisions for allowing a minor to drive a motor vehicle, an act that violates traffic and motor vehicle laws. The luxury car involved in the incident has also been seized.

Authorities reiterated that permitting underage children to drive poses a serious threat to road safety and warned that strict action will be taken against those found violating the law.

Further investigation is underway.

Hyderabad Poised to Become India's Innovation Capital : Minister Sridhar Babu

(Cont. from Pg 1) founders and industry representatives during the event and discussed ways to enhance collaboration between government, industry and academia to drive sustainable economic growth.

The forum is expected to contribute valuable insights toward shaping policies and initiatives aimed at accelerating Hyderabad's transformation into a global innovation and investment hub.

Defence Ministry Grants Permission for Gandhi Sarovar Project at Babu Ghat

(Cont. from Pg 1) riverfront development, environmental restoration, flood mitigation measures, parks, bridges and public recreational facilities.

The site holds historical significance as Babu Ghat is the location where the ashes of Mahatma Gandhi were immersed following his assassination.

Officials believe the project will strengthen Hyderabad's cultural tourism profile, preserve historical heritage and provide a major public recreation space for citizens while contributing to sustainable urban development.

Hyderabad Police Holds High-Level Meeting on Student Safety Ahead of New Academic Year

(Cont. from Pg 1) greater awareness of road safety rules.

The meeting witnessed active participation from school management representatives, transport operators, police officials and other stakeholders. The packed auditorium reflected the strong commitment of all concerned agencies towards creating a safer commuting environment for students.

Hyderabad Traffic Police reiterated its

commitment to working closely with educational institutions and other departments to ensure a safe and secure academic year for school children across the city.

CHANGE OF NAME
I, PALLAPU YADIAH S/o PALLAPU BIKSHAPATHI Residing at address H No 4-35-564/P40, Road No-2, Ramarao Nagar Colony, Kukatpally Hyderabad, Dist Medchal-Malkajgiri, Telangana-500072. I have changed/Modified my Name From Old Name PALLAPU YADIAH to New Name PALLAPU YADIAH, henceforth I shall be known and called as PALLAPU YADIAH all purposes.

FORM A PUBLIC ANNOUNCEMENT	
[[Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]]	
FOR THE ATTENTION OF THE CREDITORS OF SRI LAKSHMI NARASIMHA SPINNING MILLS (INDIA) PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Sri Lakshmi Narasimha Spinning Mills (India) Private Limited
2. Date of incorporation of corporate debtor	19.12.2005
3. Authority under which corporate debtor is incorporated / registered	ROC Vijayawada
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111AP2005PTC048489
5. Address of the registered office and principal office (if any) of corporate debtor	63/2, Simhapuri Estate, Mahalaxmipuram Tukur Road, Guntur, Andhra Pradesh, India, 522003
6. Insolvency commencement date in respect of corporate debtor	08.06.2026 (The copy of order dated 08.06.2026 was received by RP on 19.06.2026)
7. Estimated date of closure of insolvency resolution process	05.12.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ranjan Chakraborti (IBBI/IPA-002/IP-NO0541/2017-2018/11618)
9. Address and e-mail of the interim resolution professional, as registered with the Board	1/22, Second Floor, Asaf Ali Road, New Delhi, National Capital Territory of Delhi, 110002 E-mail ID: ranjans@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	17D/522, Konark, Vasundhara Ghazabad (NCR), U.P. - 201012 E-mail ID: cirp.sln-spinningmill@gmail.com
11. Last date for submission of claims	03.07.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as on date.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as on date.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) WebLink: https://ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sri Lakshmi Narasimha Spinning Mills (India) Private Limited on 08.06.2026 (The copy of order was received by RP on 19.06.2026).
The creditors of Sri Lakshmi Narasimha Spinning Mills (India) Private Limited, are hereby called upon to submit their claims with proof on or before 03.07.2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.
Name and Signature of Interim Resolution Professional : Ranjan Chakraborti
Date and Place : 20.06.2026, Delhi

